

Court No.1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.A. No.1799 of 1987  
(W.P. No.17115 of 1986)

Sugendra Pal & Another .... Petitioners  
Versus

Union of India & Others. .... Respondents.  
*X*

Hon.S.Zaheer Hasan, V.C.  
Hon. Ajay Johri, A.M.

(By Hon.S.Zaheer Hasan, V.C.)

Writ Petition No. 17115 of 1987 pending  
in the Hon'ble High Court of Allahabad has been  
received on transfer under Section 29 of the  
Administrative Tribunals Act XIII of 1985.

2. The petitioners Sugendra Pal and N.C.Pathak  
are the employees of Deputy Chief Engineer's Office,  
Diesel Locomotive Works (D.L.W.), Varanasi and  
Inter College, Diesel Locomotive Works (D.L.W.),  
Varanasi respectively. They filed writ petition  
No. 17115 of 1986 against Union of India, The Chairman,  
Railway Board, Rail Bhawan, New Delhi, General Manager,  
Diesel Locomotive Works, Varanasi & Another for  
issuing writ of mandamus to respondents to promote  
the petitioners. This writ petition was filed in  
the Hon'ble High Court on 26.9.1986. The Central  
Administrative Tribunals came into force on 1.11.1985.  
According to the Full Bench decision of the Hon'ble

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High Court at Allahabad in Udai Bhan Chauhan Vs.  
Union of India (1987 LIC-512) the writ petitions  
filed after 1.11.1985 will have to be dismissed  
and the writ petitions filed prior to that date  
will stand ~~transferred~~ transferred. As such the file  
of the writ petition be sent back to the Hon'ble  
High Court for orders.

*अजय जौहरी*  
Member (A)

*Y* 15.3.88  
Vice Chairman

Dated the 11th March, 1988.

RKM

*Received  
15/3/88*